CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 145/MP/2021

Subject: Petition under section 79(1)(b), 79(1)(f) and other applicable

provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the power

purchase agreement dated 27.11.2013.

Petitioner : KSK Mahanadi Power Limited.

Respondents: TANGEDCO.

Date of Hearing: 15.12.2022

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Anand K. Ganesan, Advocate, KSKMPL

Ms. Swapna Seshadri, Advocate, KSKMPL Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

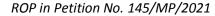
Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter. In the meanwhile, the parties were directed to complete their pleadings if any, in the matter, by 10.1.2023.

2. The Petition shall be listed for hearing on **17.1.2023**.

By order of the Commission

Sd/-

(B. Sreekumar) Joint Chief (Law)



A.